



2. The Id. CIT/DR considering the request stated that he has no objection to the request of the Assessee.
3. Accordingly, in line with the prayer of the parties, the appeal of the Assessee is dismissed as not pressed.
4. In the result, the appeal of the Assessee is dismissed. The said order was pronounced in the open court at the time of hearing itself.

Sd/-

**(DR. BRR KUMAR)**  
**ACCOUNTANT MEMBER**

Sd/-

**(DIVA SINGH)**  
**JUDICIAL MEMBER**

Dated:

\*aks/-